



THE MADRAS LEGISLATIVE ASSEMBLY

THIRD ASSEMBLY

NINTH SESSION -- SECOND MEETING

(2nd November to 9th November, 1966)

RESUME

**Government of Madras
1966**

**Legislative Assembly Department
Fort St. George, Madras-9**

THE MADRAS LEGISLATIVE ASSEMBLY

THIRD ASSEMBLY--NINTH SESSION--SECOND MEETING

**RESUME OF WORK TRANSACTED BY THE MADRAS LEGISLATIVE
ASSEMBLY FROM 2ND TO 9TH NOVEMBER 1966**

The Second meeting of the Ninth Session of the Legislative Assembly which commenced on 2nd November 1966 adjourned sine die on 9th November 1966.

Sittings of the Assembly

The Legislative Assembly met for seven days during the period (2nd November to 9th November 1966) and in terms of hours it sat for 32 hours and 15 minutes.

Obituary references

On 2nd November 1966, Hon. Speaker announced to the House the demise of Sri A. Ramachandra Rayar and Sri B. Parameswaran, sitting members of the House, on the 18th August and 15th September 1966 respectively as also the demise of Dr. C. P. Ramaswamy Aiyar at London on the 26th September 1966.

The members stood in silence for a minute and the House adjourned till 11 a.m. on that day as a mark of respect to the deceased.

Questions

During the period 274 starred questions, two short notice questions and one private notice question were answered on the floor of the House. Answers to nine unstarred questioners were laid on the Table of the House.

Adjournment Motions

During the period under review 12 notices of motions for adjournment of the business of the House were received, the details of which are given below:-

(1) On 2nd November 1966 the Hon. Speaker read out to the House the notice of motion for adjournment of the business of the House given by Sri K. A. Mathialagan to discuss the promulgation of the prohibitory order by the Commissioner of Police, Madras, preventing assembling of persons in the Fort St. George area and withheld his consent to raise the same.

(2) On the same day the Hon. Speaker withheld his consent to raise a motion for the adjournment of the business of the House given by Sri S. Madhavan to discuss the necessity to impress on the Central Government to include the setting up of a Steel Plant at Salem in the Fourth Five-Year Plan.

(3) On 3rd November 1966, the Hon. Speaker read out to the House the motion given notice of by Sri A. Kunjan Nadar for adjournment of the business of the House to discuss the alleged inaction of the State Government in taking steps to integrate Tamil speaking areas of Kerala with Madras and withheld his consent to raise the same.

(4) On 4th November 1966, the Hon. Speaker read out to the House the notice of motion for adjournment of the business of the House given by Sri Rama. Arangannal to discuss the measures to be taken for providing relief to fishermen and those rendered homeless as a result of the cyclone and heavy rains on 3rd November 1966 and withheld his consent to raise the same as a statement thereof would be made within two days.

(5) On 5th November 1966, the Hon. Speaker read out the House the notice of motion for adjournment of the business of the House given by Sri A. Thangavelu to discuss about the damage caused to the Vidur Anaicut as a result of the recent cyclone and rain and withheld his consent to raise the same as a statement thereof would be made within two days.

(6) On the same day, the Hon. Speaker read out the notice of motion for the adjournment of the business of the House given by Sri M. Kalyanasundaram, to discuss about the establishment of a Steel Plant at Salem and withheld his consent to raise the same as it was not a matter for an adjournment motion.

(7) The Hon. Speaker also withheld his consent to raise a motion for adjournment of the business of the House given by Sri M. Kalyanasundaram to discuss about the bad quality of ice supplied under the rationing system as it was not a matter for an adjournment motion.

(8) On 7th November 1966, the Hon. Speaker read out to the House the motion given notice of by Sri K. A. Mathialagan and Sri M. Karunanithi for adjournment of the business of the House to discuss the dispute in regard to payment of bonus to workers in certain mills at Coimbatore and withheld his consent to raise the same as it was not a matter for an adjournment motion.

(9) On the same day, the Hon. Speaker withheld his consent to raise a motion for adjournment of the business of the House given by Sri A. Thangavelu to discuss the damages caused in Tindivanam taluk as a result of the recent cyclone.

(10) On 8th November 1966, the Hon. Speaker read out to the House the notice of motion for the adjournment of the business of the House given by Sri Saw. Ganesan to discuss the hardship caused by the system of procurement of paddy and withheld his consent to raise the same as it was not a matter for adjournment motion.

(11) On the same day, the Hon. Speaker also read out to the House the notice of motion for the adjournment of the business of the House given by Sri Saw. Ganesan to discuss the bad quality of rice supplied by the fair price shops in the City of Madras and withheld his consent to raise the same as it was not a matter for adjournment motion.

(12) On 9th November 1966, the Hon. Speaker read out to the House the notice of motion for the adjournment of the business of the House given by Sri V. Krishnamoorthi to discuss the alleged failure of the Government to implement the Bonus Act for the employees of the Neyveli Lignite Corporation and withheld his consent to raise the same as it was not a matter for an adjournment motion.

Statement made under Rule 41 of the Assembly Rules by Ministers

During the period seven statements were made by the Ministers on their attention being called by the Members to matters of urgent public importance under Rule 41 of the Assembly Rules, the details of which are given below:-

<i>Serial Number & date on which the statement was made.</i>	<i>Name of the Member who called the attention.</i>	<i>Minister who made the statement.</i>	<i>Subject-matter.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1. 5th November 1966.	Sri T. P. Alagamuthu.	Hon. Sri M. Bhaktavatsalam, Chief Minister.	The decision of the U.P.S.C to recognise only certain languages as media for examinations and the consequent dis-advantage to the Tamil students.
2. 8th November 1966.	Sri Rama. Arangannal.	Do.	The food situation in Thanjavur district and the agitation in connection with that.
3. 8th November 1966.	Sri T. P. Alagamuthu and Sri A. G. Balakrishnan.	Do.	The damages caused by the recent cyclone and heavy rains.
4. 9th November 1966.	Sri T. Karcha Gowder.	Hon. Sri V. Ramaiah, Minister for Food.	The inability of the Government to supply rice to the family card holders in the Nilgiris district for the last two weeks.
5. 9th November 1966.	Sri K. S. Mani and Sri A. K. Subbiah.	Hon. Sri P. Kakkan, Minister for Home.	The damages caused to the Samba and Kurvai crops and also to houses in Thanjavur district due to the recent heavy rains.
6. 9th November 1966.	Sri T. Karcha Gowder.	Do.	The serious situation prevailing in the Nilgiris district owing to heavy and continuous rains for the past two months causing complete destruction of potato crops.
7. 9th November 1966.	Sri A. Raghava Reddy.	Do.	The past attack and failure of corps in Penalurpet and Gumidipondi subtaluks of Chingleput district due to failure to supply fertilisers in time for the Samba crops.

* A motion under Rule 244 of the Assembly Rules for suspension of Rule 41(3) of the Assembly Rules was moved by the Hon. Leader of the House and carried for making these statements on the same day.

Statement under Rules 82 of the Assembly Rules

On 2nd November 1966, Hon. Chief Minister made a statement under Rule 82 of the Assembly Rules on Land Revenue in the Madras State.

Financial Business

The Demands for Grants for Excess Expenditure in the year 1963-64 were presented to the Assembly by the Hon. Chief Minister on the 4th November 1966 and the Grants were made on 7th November 1966. The Appropriation Bill relating to the Demands for Grants for Excess Expenditure in the year 1963-64 introduced in the Assembly on the 7th November 1966, was considered and passed on the 8th November 1966.

The Second Supplementary Statement of Expenditure for the year 1966-67 was presented to the Assembly the Hon. Chief Minister on the 4th November 1966 and it was discussed and voted on 7th November 1966. The Appropriation Bill relating to the Second Supplementary Statement of Expenditure for the year 1966-67, introduced in the Assembly on 7th November 1966, was considered and passed on the 8th November 1966.

Legislative business

A. Official.

During the period, the following Bills were introduced, considered and passed on the dates noted against each:-

<i>Serial Number</i>	<i>Bill</i>	<i>Date of Introduction.</i>	<i>Date of Consideration and passing.</i>
	<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
1.	The Madras Private Educational Institutions (Regulation) Bill, 1966 (L.A. Bill No. 14 of 1966) (as amended by the Joint Select Committee).	..	2nd November 1966. 4th November 1966.
2.	The Madras Entertainments Tax (Amendment) Bill, 1965 (L.A. Bill No. 29 of 1965) (as amended by the Select Committee).	..	4th November 1966.
3.	The Madras Essential Articles Control and Requisitioning (Temporary Powers) Second Amendment Bill, 1966	3rd November 1966.	8th November 1966.
4.	The Madras Ancient and historical Monuments and Archaeological Sites and Remains Bill, 1966	Do.	5th November 1966.
* 5.	The Madras Panchayats (Amendment) Bill, 1966	4th November 1966.	4th November 1966.
* 6	The Madras General Sales Tax (Second Amendment) Bill, 1966	Do.	Do.
7.	The Madras Appropriation (No. 4) Bill, 1966	7th November 1966.	8th November 1966.

<i>Serial Number</i>	<i>Bill</i>	<i>Date of Introduction.</i>	<i>Date of Consideration and passing.</i>
	(1)	(2)	(3)
8.	The Madras Appropriation (No. 5) Bill, 1966	Do.	Do.
* 9.	The Madras Registration (Madras Amendment) Bill, 1966	Do.	7th and 8th November 1966.
* 10.	The Madras Minor Inams (Abolition and Conversion into Ryotwar.) Amendment Bill, 1966.	8th November 1966.	8th November 1966.
* 11.	The Madras Inam Estates (Abolition and Conversion into Ryotwari) Amendment Bill, 1966.	Do.	Do.
* 12.	The Madras Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1966.	Do.	Do.

* Published under order of Hon. Speaker.

B. Non-Official

1. The Hindu Marriage (Madras Amendment) Bill, 1965 (L.A. Bill No. 40 of 1965) was taken into consideration on 3rd November 1966 and the motion that the Bill be taken into consideration moved by Sri S. Madhavan was put and lost.

2. The Code of Criminal Procedure (Madras Amendment) Bill, 1966 was introduced in the Assembly by Sri S. Madhaavan on 8th November 1966.

Resolutions

Non-Official

1. On 8th November 1966, Pulavar K. Govindan moved the following resolution in:-

"This House recommends to the Government that Land Revenue and several other surcharges collected on the basis of land revenue may be relinquished so as to induce the agriculturists who are the backbone of the country to evince keen interest in agriculture and to reduce their tax-burden and augment their income."

The resolution was put to the vote of the House and the House divided as follows:-

Ayes	41
Noes	63

The resolution was declared lost.

2. On the same day, Sri K. A. Mathialagan moved the following resolution:-

" This House is of opinion that the grave food situation in the State has resulted in chronic scarcity, famine conditions and exorbitant prices, breeding speculation, hoarding and black marketing and therefore recommends to the Government to take steps to implement inter alia the following urgent measures:-

(1) Radical Agrarian reforms ensuring land to the tillers;

(2) Adequate credit, fertilizer, improved seeds and other facilities to the cultivators;

* Published under orders of Hon. Speaker.

(3) Remunerative price to the producer;

(4) State monopoly of wholesale of food grains trade;

(5) Procurement of all available marketable surplus from landlords, exempting small holdings, the size of the holding to be exempted being decided from area to area taking into account the normal produce from the land in the area;

(6) Arrangement for an adequate quantity of rations and for equitable distribution of procured stock;

(7) Reduction of the price of rationed food grains by means of effective price control and Government subsidy; and

(8) Stoppage of all the revenue and debt collections in all the scarcity affected areas.

Government Motion

1. Hon. Sri R. Venkataraman, Minister for Industries, moved the following motion on 7th November 1966:-

"that under rule 21 (3) of the Madras Legislative Assembly Rules, item (6) in the Agenda be given precedence over items (3) to (5) under Government Bills."

The motion was put and carried.

Discussion for short duration on an urgent matter of Administration under Rule 57

On 9th November 1966. Sri T. P. Alagamuthu raised a discussion on the serious situation in which the cultivators in Tiruchirappali district are placed without paddy for their own consumption as the result of procurement by the Revenue officials and the steps to be taken to alleviate their suffering.

**Discussion on the statement made by the Chief Minister in the Assembly
on 8th November 1966**

On 9th November 1966, there was discussion on the statement made by the Chief Minister in the Assembly on 8th November 1966 about the loss and damage caused by the cyclone and the relief and rehabilitation measures taken in this regard.

Ruling by Hon. Speaker

On 8th November 1966, Hon. Speaker gave his ruling on the question division after application of guillotine which arose during the last Budget discussion.

Presentation of the Reports of the Committees

The following reports were presented to the House on the dates noted against each:-

<i>Serial Number.</i>	<i>Report. (1)</i>	<i>Date of Presentation. (2)</i>
1.	Joint Select Committee Report on the Madras Private Educational Institutions (Regulation) Bill, 1966 (L.A. Bill No. 14 of 1966).	2nd November 1966.
2.	Select Committee Report on the Madras Entertainments Tax (Amendment) Bill, 1965 (L.A. Bill NO. 29 of 1965).	4th November 1966.
3.	Report of the Committee on Public Accounts on the Audit Report on the Accounts of the Madras State Housing Board for the year 1962-63.	4th November 1966.
4.	Report of the Committee on Estimates (1966-67) on the Information and Publicity Department.	7th November 1966.
5.	Second Report of the Committee on Estimates (1966-67) on the Directorate of Handlooms.	8th November 1966.
6.	Report of the committee on Public Accounts on the purchase of vacant land comprised in R.S. No. 124/6 of Perambur Division (Erukkancheri) by the Madras Electricity Board in 1963.	9th November 1966.
7.	Third Report of the Committee on Estimates on Medical, Public Health, Engineering and Town Planning Departments.	9th November 1966.
8.	Fourteenth and Fifteenth Reports of the Committee on Subordinate Legislation.	9th November 1966.
9.	Tenth Report of the Committee on Government Assurances.	9th November 1966.

Papers laid on the Table of the House

During the period under review 224 papers were laid on the Table of the House details of which are given below:-

A. Statutory Rules and Orders	184
B. Reports, notifications and other papers	40

	224

C.D. NATARJAN
Secretary